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**In The Central Administrative Tribunal  
Jaipur Bench, Jaipur**

O.A./T.A./M.P. No. \_\_\_\_\_

Karni Singh Rathore

Versus

Union of India and ors.

**Date of Order**

**Orders**

20.7.2001

OA No.93/99 with MA No. 113/2000

Mr. Virendra Lodha, counsel for the applicant

Mr. Sanjay Pareek, counsel for respondents Nos. 1 and 2

Mr. U.D.Sharma, counsel for respondent No.3

The learned counsel for the applicant submits that in view of the judgment of Hon'ble the Supreme Court in Ajit Singh-II case, the seniority list has been revised by the State Government and in view of this, the grievance of the applicant presently stands redressed and, therefore, he does not want to proceed with this case. The case is, therefore, disposed of as not pressed at this stage. Interim stay granted vide order dated 24.2.99 stands vacated.

Misc. Application No. 113/2000 does not survive in view of the order passed in the OA and the same is disposed of as having become infructuous.

(GOPAL SINGH)

Adm. Member

(A.K.MISRA)

Judl.Member